

(a) the total installed capacity of power projects in India and power generated for per KW of installed capacity (KWH) 1989 and 1990;

(b) per capita consumption during these years;

(c) per capita consumption as compared to USA, UK, France, FRG, Sweden, Switzerland, Japan and USSR for the corresponding period.

(d) plans for power generation in million KWH for 1991 and projects for Eighth plan and investment proposed; and

(e) proposals if any, for fuller utilisation of the existing power capacity?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (e). The information is being collected and will be laid on the Table of the House.

Representations from J & K and Punjab Migrants Re. Inadequate Compensation.

509. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of representations received by the Government from migrants of J & K and Punjab, during the last six months regarding inadequate payment of compensation and relief to them;

(b) the action taken by the Government to provide reasonable facilities to them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). A number of represen-

tations have been received from the migrants for enhancement in the cash assistance being provided to them besides other items of relief. Effective 1st November, 91, the Government has enhanced the cash assistance to the migrants of Jammu and Kashmir in Delhi not staying in the Delhi Administration camps, from Rs. 200/- per person per month subject to a maximum of Rs. 800/- per month per family to Rs. 250/- per person per month subject to a maximum of Rs. 1000/- per month per family.

2. The Government of Jammu & Kashmir and Delhi Administration have issued instructions for re-imbusement of education fee to the Government Schools in respect of the children of the migrants staying in these schools. Improvement in sanitation, medical and other facilities in the camps have been undertaken. In Jammu and Delhi Senior Officers regularly meet the Representatives of the migrants particularly from the camps to discuss and sort-out the problems being faced by them. An Official group under the Chairmanship of Addl. Chief Secretary, Government of Jammu & Kashmir with other concerned Senior Officers as members has been constituted to oversee the implementation of the decisions taken in regard to the relief to the migrants. Similarly the relief measures are being regularly reviewed in Delhi at Senior level.

Guidelines for Manufacturing Pistols Etc.

510. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have laid down any procedure or guidelines for opening factories for manufacturing pistols, revolvers or guns etc; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The manufacture of pistols, revolvers and rifles and their ammunition in the private sector is not permitted. The private sector gun manufacturing units in existence at the time of declaration of the Industrial policy Resolution 1956 of the Government of India are allowed to continue the manufacture of ML/BL guns and their ammunition.

Power Shortage in Rajasthan

511. SHRI GUMAN MAL LODHA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the National Thermal Power Corporation has formulated any scheme to remove power shortage in Western Rajasthan in the year 1991 onwards:

(b) whether any scheme is under consideration of Government for electrification of Pali District Rajasthan;

(c) the time by which is under rural electrification will be completed; and

(d) whether there is any scheme to generate power through solar energy in Western Rajasthan in the year 1991?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALPA NATH RAI): (a) Out of National Thermal Power Corporation (NTPC)'s power stations in the Northern Region viz: Singrauli (2000MW), Rihand (1000MW), Anta (413 MW), and Auraiya (652 MW) Rajasthan has been allocated a total share of 535 MW as per the Central formula; Rajasthan's allocation from the forth coming Dadri Gas Power

Project (817 MW) will be 75 MW.

The following project proposals have been received from NTPC for implementation in the Northern Region: -

(i) Rihand Stage - II (2x500MW), U.P.

(ii) Yamunanagar Thermal Power Project (4 x 210 MW), Haryana,

(iii) Faridabad Gas Power Project-I (800 MW) Haryana.

(iv) Anta - II (430 MW), Rajasthan.

(v) Dadri - II (400 MW), Delhi.

(vi) Farukhabad Gas Power Project (800 MW), U.P.

Rajasthan is entitled to allocation of power from these projects as per Central formula for allocation of power from central sector thermal power projects.

(b) and (c). In Pali District of Rajasthan, there are 818 villages. As on 31st March, 1991, all these villages have been electrified.

(d) A proposal to set up a 30 MW Solar Thermal Power project at villages Mathenia near Jodhpur in West Rajasthan has been received from the Department of Non-Conventional Energy Sources by the Central Electricity Authority for techno-economic clearance.

[Translation]

Major Power Projects

512. SHRI KRISHNA DUTT SULTANPURI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state: